

Central Administrative Tribunal
Principal Bench

O.A.No.2303/97

Hon'ble Shri T.N.Bhat, Member(J)
Hon'ble Shri R.K.Ahooja, Member(A)

6

New Delhi, this the 12th day of May, 1998

Shri S.K.Dass
s/o Shri Ram Rattan Lal Aggarwal
retired Chief Inspector of Works (Construction)
Northern Railway
Bareilly
r/o House No.95-96
West Guru Angad Nagar
Opposite Radhu Palace
Delhi - 110 092. ... Applicant

(By Shri S.K.Sawhney, Advocate)

Vs.

1. Union of India through
General Manager
Northern Railway
Baroda House
New Delhi.
2. Chief Administrative Officer (Construction)
Northern Railway
Kashmere Gate
Delhi - 110 007.
3. Deputy Chief Engineer (Construction)
Northern Railway
Lucknow, U.P. ... Respondents

(By Shri P.S.Mahendru, Advocate)

O R D E R (Oral)

Hon'ble Mr. T.N.Bhat, Member(J)

We have heard the learned counsel for the parties
for final disposal of the OA at the admission stage
itself, with their consent.

2. The applicant herein was served with a
charge-sheet, as at Annexure-A1, on 1.10.1991. He is
aggrieved by the fact that the enquiry has still not been
completed and despite the lapse of more than six years
the enquiry is only at the preliminary stage. The
applicant has sought the following reliefs:

7

"(i) Direct the respondents to complete the inquiry within the period prescribed in Railway Board letter, Annexure A2 and reiterated in their letter, Annexure-A8.

(ii) Direct the Respondents to release the commutation of pension and D.C.R.G. of the Applicant as the delay in finalizing the inquiry was due to the lapse of the Respondents.

(iii) Direct the Respondents to pay interest @ 18% per annum as the delay in payment was due to culpable negligence of the Respondents in completing the process of the inquiry."

3. The respondents in their counter stated that since CBI inquiry on the same facts had been going on for some time, the actual disciplinary proceedings could not start till the year 1996. However, when we asked the learned counsel for the respondents, as to what progress has been made in the inquiry, he stated that department would take necessary steps to complete the inquiry within a reasonable time, if the applicant co-operates.

4. In view of the above, this OA is disposed of with a direction to the respondents to complete the inquiry within a period of six months from the date of receipt of a copy of this order. The applicant shall co-operate with the enquiry without putting any unnecessary hurdles.

5. With the above directions, the OA is disposed of. No Costs.

R.K. Ahoja
(R.K. Ahoja)
Member(A)

/rao/

T.N. Bhat
(T.N. Bhat)
Member(J)